

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA**

**UNSTARRED QUESTION NO. 672  
ANSWERED ON FRIDAY THE 18<sup>TH</sup> NOVEMBER, 2016  
[KARTIKA 27, 1938(SAKA)]**

**DISPOSAL OF CASES BY CCI**

**QUESTION**

**672. SHRI A. ARUNMOZHITHEVAN:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Competition Commission of India (CCI) has disposed of over 80 per cent of the anti-trust cases since its existence and if so, the details thereof;
- (b) whether the CCI proposes to devise a mechanism to halt probe and proceedings in case a violator accepts and corrects anticompetitive behaviour and if so, the details thereof;
- (c) whether some parties are requesting the CCI to withdraw the complaint and close the matter in case of mid course correction has been taken by them; and
- (d) if so, the details thereof along with the reaction of the CCI thereto?

**ANSWER**

**THE MINISTER OF STATE  
IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अर्जुन राम मेघवाल)

(a) The Competition Commission of India (CCI) had received a total of 707 cases till 31<sup>st</sup> March, 2016. Out of these, 576 cases have been disposed of, which works out to 81.47% disposal.

(b) The Commission is not proposing to devise any such mechanism.

(c) & (d) In case Nos: 01/2013, 01/2014, 18/2014, 84/2014, 93/2014, 04/2015 and 07/2016, the informants/parties had requested for withdrawal of case. The CCI has held that mere withdrawal of case by the informant/parties or course correction/settlement between the parties would not affect the proceedings of the case.

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